

**Mr. Speaker:** When you say that the little chap is a good chap.....

**Shri Chattopadhyaya (Vijayavada):** Sir, I venture to suggest that the word "little" was used by our hon. Member here in a very big way.

**Mr. Speaker:** We will now go to the next item of business.

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PAPERS LAID ON THE TABLE  
REPORT OF PLANTATION INQUIRY  
COMMISSION PART I—TEA

**The Minister of Consumer Industries (Shri Kanungo):** Sir, I beg to lay on the Table a copy of the Report of the Plantation Inquiry Commission Part I—Tea, 1956, together with Appendices and Annexures. [Placed in Library. See No. S—358/56.]

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MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1956, agreed without any amendment to the States Reorganisation Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 10th August, 1956."

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
SIXTIETH REPORT

**Sardar Hukam Singh (Kapurthala-Bhatinda):** Sir, I beg to present the Sixtieth Report of Committee on Private Members' Bills and Resolutions.

BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, with your permission, I would like to announce a slight change in the programme of Government business for this House for the current week as announced by me on 25th August.

Owing to pressure of urgent business awaiting disposal in relation to the time available for it, it has become necessary to postpone for some time the consideration of the All India Khadi and Village Industries Commission Bill. Time permitting, this Bill will be brought forward at a later date. Instead the Government Resolution seeking the approval of this House to the continuance in force of the proclamation of the President in relation to the State of Travancore-Cochin will be brought forward during the current week. From the Revised List of Business for August 28 and 30 Members would have noticed that this has already been provided.

I should also like to take this opportunity of correcting a statement made by me on 25th August. With regard to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, I stated that in my absence an announcement was made that the 6th and 7th of September, were allotted for it. I find that while the anticipation of dates for the consideration of this Bill is substantially correct, no formal announcement was made about the particular date. This Bill be taken up immediately after the passing of the Constitution (Ninth Amendment) Bill.

**Shri S. S. More (Sholapur):** Sir, may I make a submission? As far as the Business Advisory Committee's Report is concerned, 2 hours have been allotted for the discussion of the Report of Mr. Appleby regarding the reorganisation of our administration. One who reads that report will find that he has made very serious sug-

[Shri S. S. More]

gestions which may look like aspersions on the working of the Parliament, and without going into the merits of those allegations or statements I would request you to give at least 4 hours for the discussion, because he deals with the question of how the whole Parliament should behave, what particular matter should come under our criticism and scrutiny and what should not, and so on. From that point of view, I am inclined to believe that some of the remarks may constitute a violation of the privilege of the House. But it is too serious a matter and we should get at least 4 hours for discussion.

**Mr. Speaker:** I do not know if the House would be prepared to deduct all that time from the time allotted for discussion of the Plan. We considered this matter the other day. Hon. Members have read all that, whatever has been said by Shri More. Of course, there are allegations which have to be just met or otherwise explained on the floor of the House. That is why over and above the time allotted—one hour was allotted—it was thought that one hour ought to be taken from the time allotted for the Plan, just making it up to 2 hours. Let us see. Hon. Members will be referring to this report also while discussing the Second Plan.

**Shri Kamath (Hoshangabad):** Sir, I entirely agree with what my hon. friend Shri S. S. More has said. I do think that an exclusive discussion on Dr. Paul Appleby's Report is necessary, instead of having casual remarks in the course of the debate on the Five Year Plan. If time cannot be found for discussion during this session, in the first week of the next session this Report should be discussed, because it concerns the work of Parliament. As I said, if time cannot be found in this session, in the first week of next session at least 4 hours should be allotted for this discussion.

Another point is, the rules under the Representation of the People Act, 1950 were laid on the Table of the House some time ago. My hon. friend Shri K. K. Basu and myself tabled amendments to these rules under the provisions of the Act. But no announcement has been made whether the rules would be discussed in this House at all or not. I think our amendments will lapse if they are not taken up before the session concludes. I asked the Minister, Shri Pataskar, sometime ago, whether the rules under the bigger Act, the 1951 Act, would be laid on the Table. He had given an assurance that they would certainly be brought and laid on the Table during this session.

But no rules have been laid on the Table of the House so far. The next session of the House would perhaps be the last session of this Parliament, and I do not know whether it will be feasible for Government to bring those rules and lay them on the Table of the House during this session. So, we can take action on them early next session.

**Shri S. S. More:** I would like to make one small suggestion. The rules framed under the Representation of the People Act, 1950, and the rules framed under the Representation of the People Act, 1951—these two sets of rules—ought to be taken together, because they pertain to an integrated picture. They are an integrated whole. I would, therefore, request you to take necessary steps, under the Rules of Procedure, for postponing the consideration of the rules framed under the Representation of the People Act, 1950, so that they can be taken along with the rules which are still to be placed on the Table of the House, regarding the Representation of the People Act, 1951. We can then have a complete picture when we proceed to amend these rules.

**Shri K. K. Basu (Diamond Harbour):** I am afraid Shri S. S. More has not properly understood the implications of the rules. The rules

under the Representation of the People Act, 1950, are restricted to the preparations of electoral rolls. If we discuss them in November next, by that time the electoral rolls for the coming elections would have been completed. If we have to amend any part of the rules, we would not be able to do it before the next General Election. Therefore, those rules ought to be taken up first.

Further, I remember that the Business Advisory Committee has allotted two hours for discussing these rules. The rules were also sent to the Committee on Subordinate Legislation and they have also made some recommendations. So, if we do not find time for discussing these rules, I request that the Business Advisory Committee should allow more time.

**Shri Kamath:** Otherwise, it would be a violation of the Act.

**Shri Satya Narayan Sinha:** At present, I am not in a position to say anything definitely. I have to consult my colleague. I will make some statement about it the day after tomorrow, because tomorrow is a holiday.

**Shri Kamath:** Yes, Sir holiday for Janmashtami.

**Mr. Speaker:** The hon. Minister will make a statement regarding the rules framed under the Representation of the People Act.

So far as the suggestion that was made by Shri Kamath, is concerned, namely, that the consideration of the Appleby Report may stand over till the next session. I do not know if the hon. Members will not refer to it in the course of the debate on the Second Five Year Plan. I hope they will naturally refer to it. If we find that the additional hour that is allotted for this report is not enough, the report will stand over, and the discussion on it will be continued in the next session.

**Shri Kamath:** You are aware that the Comptroller and Auditor-General

also has made some comments on the Appleby Report.

**Mr. Speaker:** Yes; I am aware. If a number of points about the report remain to be touched in the course of the debate on the Second Five Year Plan, within the time allotted, we will take the sense of the House and consider the further allotment of time for the Appleby Report.

**Shri K. K. Basu:** I feel that we can postpone the consideration of the Appleby Report here and now. At any rate, that part of the Appleby Report which deals with parliamentary control should be discussed separately and not along with the consideration of the Second Five Year Plan, because, the debate on the Second Five Year Plan will be a general, over-all debate on the whole administrative set-up. Parliamentary control is an important subject which should be discussed in all its aspects separately.

**Mr. Speaker:** One hour has been allotted for the discussion of the Appleby Report, and if we want more time, it will be carried over to the next session.

**Shri Kamath:** Two hours have been allotted.

**Mr. Speaker:** One hour has been allotted, but one more hour may be taken from the time allowed for the debate on the Second Five Year Plan.

## BUSINESS ADVISORY COMMITTEE

### FORTIETH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Fortieth Report of the Business Advisory Committee presented to the House on the 25th August, 1956".